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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
HYDERABAD

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RP No. 44/95

CA NO. 125/94 Dt. 7-6-95

**Between**

B.V. Narasimha Rao

**Applicant**

and

The Supdt. of Post Offices,  
Warangal

**Respondent**

Counsel for the Applicant: Shri K. R. Chakravarthy.

Counsel for the Respondents: Shri N.R. Deva Raj, Sr.CGSC.

**Coram**

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri A.B. Gorthi, Member (Admn.)

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*P.D.*

To

1. The Superintendent of Post Offices,  
Warangal.
2. One copy to Mr. K.K. Chakravarthy, Advocate-CAT, And.
3. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

JUDGEMENT

Heard Shri K.K. Chakravarthy, learned counsel for the applicant and also Shri N.R. Devaraj, learned Sr. Standing counsel for the Respondents.

2. The applicant in the OA filed this RA praying for reviewing the order dated 18-2-94 in the OA 125/94. This OA was filed praying for quashing the memo. dated 14-9-93 whereby the applicant was informed that he would retire on 9-2-94 on attaining the age of superannuation which is 65 years in regard to ED BPMs and for a declaration that he is entitled to be in service till 31-3-94. During the hearing of the OA

wherein the date of birth of the applicant was noted as 10-2-29. The learned counsel for the applicant has not produced any record to show the date of birth as 29-3-29.

3. It was contended inter alia in this RA that he went to Warrangal and that his advocate has not informed him about the date of hearing of the OA and hence he could not produce the documents which are available with him on the date of hearing. Even now no document is produced to show that the declaration produced for the Respondents on the date of hearing of the OA is not a genuine document.

4. Hence this RA does not merit consideration. Accordingly it is dismissed. /

A. B. Gorthi  
(A. B. GORTHI)  
Member (Admn.)

V. Neeladri Rao  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 7th June, 1995  
Open court dictation

Amulya  
A. M. S. 6795

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Deputy Registrar (C) C.C.